

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 126 of 2011 & I.A. No. 204 of 2011**

**Dated:30<sup>th</sup> October, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**In the matter of:**

**M/s. Vengiri Power Generation Ltd. ... Appellant (s)**

**Versus**

**Andhra Pradesh Electricity Regulatory  
Commission & Ors. ... Respondent (s)**

**Counsel for the Appellant (s) : Mr. Aman Avinav  
Counsel for the Respondent (s) : None.**

**ORDER**

Learned advocate for the appellant is present. None appears for any of the respondents. Despite the order passed on the last date directing the Commission to file reply, if any, no reply has been filed. Learned advocate for the appellant seeks some time to place his arguments. In the circumstances, we fix **21<sup>st</sup> November, 2012 for hearing.** If Commission so desires it may file the reply on or before the next date of hearing upon service to the appellant.

**(V.J. Talwar)  
Technical Member**

**(P.S. Datta)  
Judicial Member**

**Ss**